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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

Date of order: 13.4.2000

CP No.5/2000 (OA No.271/97)

Chhagan Lal Sood S/o Shri Mangilal Sood, aged about 35 years, presently working as Mailman in the office of the Railway Mail Service, Jaipur Dn, Jaipur.

.. Petitioner

Versus

 Mrs. Madhumita Dass, Senior Superintendent, Railway Mail Service, Jaipur Division, Jaipur.

.. Respondents

Mr. P.N.Jati, counsel for the petitioner

Mr. Hemant Gupta, Fromy counsel for Mr. M.Rafiq, counsel for the respondents

CORAM:

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Hon'ble Mr. Justice B.S.Raikote, Vice Chairman Hon'ble Mr. N.F.Nawani, Administrative Member

ORDER

Per Hon'ble Mr. Justice B.S.Railbote, Vice Chairman

This Contempt Petition is filed complaining disobedience of the order of this Tribunal dated 3.2.1999 in OA No.271/97 and OA No.272/97. This Contempt Petition relates to the order in OA No.271/97. By the said order this Tribunal directed the respondents as under:

"Accordingly, both the Original Applications 271/97 and 272/97, filed by S/Shri Chhagan Lal Sood and Ram Kishan Bairwa are hereby allowed and the impugned order, at at Annexure A-1, is held inoperative so far as the date of conferment of temporary status w.e.f. 16.5.1995 is concerned. The respondents are further directed to issue necessary modified orders in favour of both the applicants conferring upon them temporary status w.e.f. 29.11.1989 within a period of two months from the date of receipt of a copy of this order. The Original Applications stand disposed of accordingly with no order as to costs. Copy of order he placed in each of the O.A."

From the above order, it is clear that this Tribunal has directed the respondents to confer temporary status upon the applicant w.e.f. 29.11.1989. Now the respondents have filed an order dated 15.3.2000 (Ann.R1). This order states that the applicant has been given with the temporary status w.e.f. 29.11.1989 subject to the final outcome of a D.B.Civil Writ Petition No.641/2000 pending before the Hon'ble Pajasthan



High Court, Jaipur Banch, Jaipur. In these circumstances, we find that the said order has been complied with. Therefore, this Contempt Petition does not survive. Accordingly we pass the order as under:

Contempt Petition is dismissed. Notice is accordingly discharged.

(N.P.NAWANI)

Adm. Member

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(B.S.RAIKOTE)

Vice Chairman